

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. MA 252 of 99  
(OA 918 of 97)

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman  
Hon'ble Mr. B.P. Singh, Administrative Member

SUKANTA GHOSH

VS

UNION OF INDIA & ORS.

For the applicant : Mr. Samir Ghosh, counsel

For the respondents: Mr. B. Mukherjee, counsel (Off. Resp.)  
Mr. T. Sarkar, counsel (Pvt. Resp.)

Heard on : 11.6.99

Order on : 11.6.99

O R D E R

S.N. Mallick, VC

In the MA 252/99 the petitioner in the OA wants to implead one Mrityunjay Chakraborty as private respondent No.5. It is submitted by Mr. Ghosh that private respondent No.5 has been given appointment in the impugned post of EDMF, Kantaberia Branch Office. After hearing the contention of Mr. Ghosh and Mr. Mukherjee we are of the view that the said person is a necessary party to this application and we direct Mrityunjay Chakraborty to be added as private respondent No.5. Mr. T. Sarkar, counsel appears for the added private respondent No.5. Matter has already been admitted. Mr. B. Mukherjee, Id. counsel for the official respondents prays for extension of time to file reply. Such reply by official and private respondents within 4 weeks. Rejoinder if any be filed within 3 weeks thereafter. Liberty is given to mention for early hearing of this matter after reply and rejoinder are filed. MA 252 of 99 therefore stands disposed of.

MEMBER (A)

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VICE-CHAIRMAN